

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
CP NO. 06/397-398/CLB/MB/MAH/2012**

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

In the Matter of Companies Act, 1956

AND

In the matter of Sections 397,398,399,402,403 & 406 of the Companies
Act, 1956.

AND

IN THE MATTER OF :

PETITIONER

Mr. Bajirao Ranu Bhise,
R/at Shivkripa Building, Near P.D.C.C. Bank,
Mahadeonagar, Manjari Road, Taluka Haveli,
District Pune – 412 307.

... Petitioner.

Versus

RESPONDENTS

1. Jallaxmi Aqua Pvt. Ltd.,
S. No. 224/1, G-17, 3rd Floor, Priyadharshan
Apartment, Hadapsar, Pune-411 028. ...Respondent No.1.
2. Mr. Laxman Baban Katkar,
R/at Village Bhandgaon, Post Bhandgaon,
Taluka Daund, District Pune-412 214. ...Respondent No.2.
3. Mr. Ashok Hanumant Horaddi,
R/at Manjari Budruk, Taluka Haveli,
District Pune-412 307. ...Respondent No.3.
4. Mr. Rambhau Dhondiba Pimple,
R/at Pimple Apartment, Kasarwadi,
Pune-411 034. ...Respondent No.4.
5. Mr. Nilesh Misal,
R/at A-403, Soham Heights,
Kalyan – 421 301. ...Respondent No.5.
6. Mr. Sunil Ramchandra Pathare,
R/at Holkarwadi, Post Uruli Devachi,
Taluka Haveli, District Pune-412 308. ...Respondent No.6.

PRESENT ON BEHALF OF THE PARTIES

None present either from the side of the Petitioner or Respondents.

ORDER

Date of Pronouncement: 04th April, 2017

1. This Petition was listed for hearing on several occasions in the past, as per the following details :-
 - (a) Matter was on 30.09.2017 Adjourned to 24.11.2017.
 - (b) Matter was on 24.11.2017 Adjourned to 27.01.2017.
 - (c) Matter was on 27.01.2017 Adjourned to 01.03.2017.
 - (d) Matter was on 01.03.2017 Adjourned to 04.04.2017.
2. The Registry has issued several notices on the concerned parties but there is no response either from the side of the Petitioner or from the side of the Respondent.
3. On the last occasion i.e. 01.03.2017 Registry was directed to issue a Final Notice of hearing with an intimation that in case of non-appearance on the next date of hearing the Petition shall be dismissed ex-parte.
4. Although a Notice was issued, as placed on record, but no one is present, hence following the observations made in the past, this Petition is dismissed on the ground of non-prosecution. The Petition is consigned to Records.

Dated: **04.04.2017**

4/4/17
M.K. Shrawat
Member (Judicial)